

Coal Dumps at Selected locations

6423. DR. H. P. SHARMA: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 2737 on the 29th November, 1973 regarding coal dumps at selected locations and state the progress made so far in setting up of coal dumps at selected locations?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): The proposal is still under examination.

World Population

6424. SHRI M. M. JOSEPH: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the World population reached nearly 3,800 millions by the middle of 1972 according to the U.N. Demographic Year Book released on the 19th March, 1974;

(b) whether according to the book, China has the highest population followed by India; and

(c) if so, the remedial action Government propose to take to reduce its population to better the condition of its masses?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAYAJI BASAPPA): (a) Yes According to the U.N. Demographic Year Book 1972, the estimate of World Popula-

tion for the mid-year of 1972 was 3,782 million.

(b) Yes.

(c) A statement is attached.

Statement

It is proposed to progressively integrate family planning in a larger development package, especially of health, nutrition and maternal and child welfare. Both the services and communication efforts will be directed towards such integrated development. The Minimum Needs Programme which seeks to give better health and other welfare services to the people is expected to provide a more effective framework for the success of the family planning programme.

2. Other measures for improvement of the family planning programme include:

- (i) Strengthening the schemes of immunisation and prophylaxis with a view to providing better health care for mothers and children;
- (ii) Greater emphasis on better placement of the infrastructure in the States so that it contributes towards better performance;
- (iii) More effective participation of local bodies, voluntary organisations, trade unions etc. and greater involvement of the community in the programme;
- (iv) Stress on evolving improved contraceptive technology;
- (v) Intensification of family planning efforts in selected districts;
- (vi) Particular emphasis on the improvement of the performance in those States which have not come upto the national average in levels of achievement;
- (vii) Training and progressive introduction of multi-purpose workers in place of uni-purpose workers for better

motivation and delivery of services for family planning; and

(viii) A proposal to raise the age of marriage for girls is under consideration.

Retrenchment in British Motor Car Company, New Delhi

6425. SHRI M. C. DAGA Will the Minister of LABOUR be pleased to state:

(a) whether British Motor Car Company, New Delhi have been indulging in illegal and anti-labour activities and victimisation and harassment of all union office-bearers;

(b) whether 60 persons have been retrenched with effect from the 12th March, 1974 and

(c) if so, the reasons for the retrenchment?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. L. GOVIND VERMA). (a) to (c). According to the information supplied to the Delhi Administration, the management of British Motor Car Company Limited, New Delhi retrenched 60 out of their 112 employees from 13-3-1974 on grounds of losses suffered by the workshop and because of the bleak chances of improvement in business in future. The management have denied the allegations about victimisation and harassment of Union Office bearers. etc.

Memorandum from Punjab Retail Karyana Merchants Association and Uttar Bharat Parchun Karyana Sangh

6426 SHRI B. S. BHAURA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether his Ministry has received any memorandum from the

Punjab Retail Karyana Merchants Association and Uttar Bharat Parchun Karyana Sangh, Chandigarh;

(b) if so, the points raised in the memo; and

(c) the decision thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU):

(a) Yes.

(b) The following points have been raised in the memo:—

(i) Samples of food articles must be taken at the source and not from the petty dealers, since the adulteration takes place only at the source

(ii) The sub-standard articles should be treated differently from adulterated articles and minor punishment should be provided for the sale of sub-standard articles

(iii) Misbranding of articles is done by the whole-salers and not by the petty shopkeepers

(iv) Manufacturers should be asked to give the requisite warranty as required under Section 14 of P.F.A Act and all pending cases against the petty dealers dealing in the commodities, which have been found adulterated at source, should be immediately withdrawn

(v) Prosecution of agmarked articles, if found adulterated should be launched against the Chemist who was certified it to be in accordance with the standards

(vi) A sample should be divided into four parts instead of three, so that the vendor can also get one of this sample analysed from any other laboratory to check the report of the Public Analyst.